

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10818/2022
(Arising out of impugned final judgment and order dated 08-07-2022
in MUA227 No. 3834/2022 passed by the High Court of Judicature at
Allahabad)

MOHINI GUPTA & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.161981/2022-EXEMPTION FROM FILING
O.T. and IA No.161980/2022-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Shailesh Madiyal, Adv.
M. Sudhanshu Prakash, Adv.
Ms. Vipasha Singh, AOR
Mr. Vaibhav Sabharwal, Adv.
Ms. Neha Singh, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Shantanu Singh, Adv.

Mr. Gautam Das, AOR
Mr. Sanjeev Punia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the respondent no. 2 prays
and is granted two weeks' time to file counter affidavit.

Post for hearing after two weeks.

Interim order to continue.

(SONIA BHASIN)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)

